MINUTES OF MEETING NO. 14/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED 06.11.2019

Meeting No. 14/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 06.11.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting:-

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2	Shri K.S. Sodhi, Asst. Director	MSME
3.	Shri V.C. Agarwal, (Tech-3)	Consultant
4.	Shri S. K. Bhatnagar, Technical	Consultant
5.	Shri K.V. Tirumala, Deputy DGFT	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. For all the Manual cases, the concerned RA should check the composition fees paid by the firm.

5. Minutes of Meeting 12/20 dated 09.10.2019 was circulated on 22.10.2019, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. The said minutes were unanimously approved.

MEETING NUMBER: 14/80-ALC2/2019 **MEETING DATE:** 06.11.2019

1	**Case No.:78/6/83-ALC1/2015**	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the comments for import items at No. Sl.1 to 4 has been received from **MSME.** The import items at Sl. No. 5 & 6 are pertaining to DHI and the case was referred to **DHI** on 15.10.2019 for comments. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

2	**Case No.:1/16/80-ALC2/2015**	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.01.2019 followed by reminders on 18.04.2019 & 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

3	**Case No.:5/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 29.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

4	**Case No.:26/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT.LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00368/AM19/	RLA File :07/24/040/00098/AM17/	Lic.No/Date:0710109968 17.06.2016	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms	
						Quantity (kgs)	%wastage
1	88033000	AIRCRAFT COMPONENTS	1	76061200	Aluminium Alloy Plate / Block	8135.64	441.21%
			2	76061200	Aluminium Alloy Sheet	77.35	145.94%
			3	76061200	Aluminium Alloy Forging	168.83	167.98%
			4	72249099	Alloy Steel Bar	596.72	378.14%
			5	76061200	Aluminium Alloy Bar	878.63	358.94%

Note: Individual weight of each export product should be indicated on AA as per list enclosed.

RA concerned may take further necessary action as per the decision of NC.

5	**Case No.:186/15/80-ALC2/2018**	Party Name: TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00528/AM19/	RLA File :07/24/040/00157/AM17/	Lic.No/Date:0710110332 29.08.2016	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 22.08.2019 & 16.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

6	**Case No.:404/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 21.06.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments.

Case is deferred.

7	**Case No.:19/1/80-ALC2/2019**	Party Name: BGR ENERGY SYSTEMS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00767/AM19/	RLA File :04/24/040/00209/AM17/	Lic.No/Date:0410163001 19.04.2017	Approved
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/100/2019-TSW dated 21.10.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

8	**Case No.:94/15/80-ALC2/2018**	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 25.07.2019 followed by a reminder on 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

9	**Case No.:108/15/80-ALC2/2018**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00450/AM19/	RLA File :05/23/040/00116/AM18/	Lic.No/Date:0510403207 22.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

10	**Case No.:405/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 21.06.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

11	**Case No.:261/15/80-ALC2/2018**	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00603/AM19/	RLA File :07/24/040/00258/AM18/	Lic.No/Date:0710112573 20.12.2017	Deferred

Decision: The Committee considered the case as per the agenda and decided to ask the firm for the following information on the advice of representative of **MSME**:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

12	**Case No.:391/15/80-ALC2/2018**	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00733/AM19/	RLA File :07/24/040/00298/AM18/	Lic.No/Date:0710112747 25.01.2018	Deferred

Decision: The Committee considered the case as per the agenda and decided to ask the firm for the following information on the advice of representative of **MSME**:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

13	**Case No.:394/15/80-ALC2/2018**	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

14	**Case No.:121/15/80-ALC2/2018**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00463/AM19/	RLA File :04/24/040/00009/AM19/	Lic.No/Date:0410164238 23.04.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of MeitY vide letter. No.: 17(32)/2019-IPHW dated 01.11.2019: 1. Details of export product i.e. design, drawing etc. 2. Quantity of import item required for manufacturing one unit of export product. 3. Wastage claimed in manufacturing process. 4. Justification thereof. The case stands deferred.			

15	**Case No.:122/15/80-ALC2/2018**	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00464/AM19/	RLA File :05/24/040/00047/AM19/	Lic.No/Date:0510406269 27.04.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of **Consultant (Tech-3):** 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

16	**Case No.:154/15/80-ALC2/2018**	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00496/AM19/	RLA File :34/24/040/00050/AM19/	Lic.No/Date:3410044137 14.05.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089100	Plate Type Oil Cooler	1	76072090	Aluminium Foil	1.02 Kgs/Kg content in the export product
			2	76061200	Aluminium Sheet	1.03 Kgs/Kg content in the export product
2	87089100	Concentric Oil Cooler	3	76082000	Aluminium Pipes	As per GN-4
			4	76061200	Aluminium Strips	1.03 Kgs/Kg content in the export product
3	87089100	Aluminium Radiator Core	5	76169990	Bushes	As per GN-4
			6	76071993	Washer	As per GN-4

RA concerned may take further necessary action as per the decision of NC.

17	**Case No.:29/8/80-ALC2/2018**	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 07.06.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 23.07.2019 followed by an I.D. reminder on 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

18	**Case No.:49/8/80-ALC2/2018**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic.No/Date:6510000016 12.06.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 20.05.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

	Case No.:134/15/80-ALC2/2018	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00476/AM19/	RLA File :07/24/040/00058/AM19/	Lic.No/Date:0710113460 20.06.2018	Deferred
19	**Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 23.07.2019 followed by an I.D. reminder on 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:38/8/80-ALC2/2018	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00161/AM19/	RLA File :07/24/040/00070/AM19/	Lic.No/Date:0710113468 21.06.2018	Approved

20 **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms	
						Quantity (kgs)	(% wastage)
1	88033000	AIRCRAFT COMPONENTS	1	76061200	Aluminium Alloy Plate / Block	27523.36	487.21%
			2	76061200	Aluminium Alloy Forging	90.04	167.98%
			3	76061200	Aluminium Alloy Round Bar	432.61	11.21%
			4	72249099	Alloy Steel Bar	1106.49	485.44%

Note: Individual weight of each export product should be indicated on AA as per list enclosed.

RA concerned may take further necessary action as per the decision of NC.

	Case No.:278/15/80-ALC2/2018	Party Name: FITCH METALS ENGINEERING INDIA PVT.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00620/AM19/	RLA File :03/94/040/00262/AM19/	Lic.No/Date:0310822068 02.07.2018	Deferred
21	**Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI for examination of the case on 24.10.2019 followed by an I.D. reminder on 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:15/8/80-ALC2/2018	Party Name: SEBROS INDUSTRIES PVT. LTD.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 06.07.2018	Deferred
22	**Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 10.06.2019 followed by I.D. reminders on 25.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

23	**Case No.:11/6/80-ALC2/2019**	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00082/AM20/	RLA File :05/24/040/00233/AM19/	Lic.No/Date:0510407270 23.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been sent to Consultant (Tech-3) on 06.11.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

24	**Case No.:4/10/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00190/AM19/	RLA File :04/24/040/00061/AM19/	Lic.No/Date:0410164525 24.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 30.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

25	**Case No.:291/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00633/AM19/	RLA File :07/24/040/00140/AM19/	Lic.No/Date:0710113804 03.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

26	**Case No.:3/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 01.07.2019 followed by an I.D. reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

27	**Case No.:4/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 01.07.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

28	**Case No.:5/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 10.07.2019 followed by an I.D. reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

29	**Case No.:12/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 01.07.2019 followed by an I.D. reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

30	**Case No.:22/12/80-ALC2/2018**	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Mumbai** and in this regard a letter was sent to the firm &**RA, Mumbai** on 09.05.2019 followed by reminders on 09.05.2019, 07.06.2019, 24.07.2019 & 05.09.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

31	**Case No.:1/12/80-ALC2/2018**	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Mumbai** and in this regard a letter was sent to the firm &**RA, Mumbai** on 09.05.2019 followed by reminders on 09.05.2019, 07.06.2019, 24.07.2019 & 05.09.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

32	**Case No.:23/12/80-ALC2/2018**	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP.KULKARNI	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date: 16.10.20180310824478	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Mumbai** and in this regard a letter was sent to the firm &**RA, Mumbai** on 09.05.2019 followed by reminders on 24.07.2019 & 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

33	**Case No.:241/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00583/AM19/	RLA File :07/24/040/00184/AM19/	Lic.No/Date:0710114051 25.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

34	**Case No.:20/12/80-ALC2/2018**	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00293/AM19/	RLA File :05/24/040/00433/AM19/	Lic.No/Date:0510408370 12.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 22.05.2019 followed by I.D. reminders on 25.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

35	**Case No.:267/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Mumbai** and in this regard a letter was sent to the firm &**RA, Mumbai** on 29.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

36	**Case No.:268/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00610/AM19/	RLA File :03/95/040/00579/AM19/	Lic.No/Date:0310825584 11.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/26/2019-TSW dated 15.11.2019**:** 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

37	**Case No.:269/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00611/AM19/	RLA File :03/95/040/00585/AM19/	Lic.No/Date:0310825585 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

38	**Case No.:276/15/80-ALC2/2018**	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00618/AM19/	RLA File :03/94/040/00758/AM19/	Lic.No/Date:0310825749 18.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of MeitY vide letter. No.: 17(33)/2019-IPHW dated 27.09.2019: 1. Details of export product i.e. design, drawing, calculation etc. 2. Quantity of import item required for manufacturing per unit of export product for each export product separately. 3. Wastage claimed in manufacturing process. 4. Justification thereof. The case stands deferred.			

39	**Case No.:14/6/80-ALC2/2019**	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 05.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

40	**Case No.:20/14/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 04.07.2019 & 24.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments**.** **Case is deferred.**			

41	**Case No.:285/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00627/AM19/	RLA File :07/24/040/00237/AM19/	Lic.No/Date:0710114362 02.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

42	**Case No.:7/14/80-ALC2/2018**	Party Name: ROTZLER SERVICES PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00323/AM19/	RLA File :07/24/040/00236/AM19/	Lic.No/Date:0710114403 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 18.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

43	**Case No.:313/15/80-ALC2/2018**	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00655/AM19/	RLA File :05/24/040/00627/AM19/	Lic.No/Date:0510409545 31.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/284/2019-TSW dated 28.10.2019**:** 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

44	**Case No.:15/6/80-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00086/AM20/	RLA File :11/24/040/00024/AM19/	Lic.No/Date:1110028485 04.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

45	**Case No.:310/15/80-ALC2/2018**	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 21.08.2019 followed by final reminder on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

46	**Case No.:327/15/80-ALC2/2018**	Party Name: ASHWIN PLASTIC INDUSTRIES	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00669/AM19/	RLA File :03/94/040/00997/AM19/	Lic.No/Date:0310827105 19.02.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84213990	Articles Made Of Engineering Plastics (PSU F3050NC) Net Content : 1)Engineering Plastics (PSU F3050NC): 10,551.000 Kilogram	39119090	Engineering Plastics (PSU F3050NC)	11079 Kg (1.05 Kgs/Kg content in the export product)

RA concerned may take further necessary action as per the decision of NC.

47	**Case No.:328/15/80-ALC2/2018**	Party Name: ACE FURNACES PVT. LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00670/AM19/	RLA File :03/94/040/01005/AM19/	Lic.No/Date:0310827111 19.02.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of the representative of **MSME** as under:

ITCHS Code	**Export Item**	**ITCHS Code**	**Import Item**	**Recommended Norms**
84179000	Bell Furnace (Net Content Of Stainless Steel Grade 309S or 310S PLATE IS 6.000 M.T.)	72191200	Stainless Steel Grade 309S or 310S PLATE (thickness 5mm - 9mm)	1.05kg/kg content in export product after recovery (as per SION C-1645)

RA concerned may take further necessary action as per the decision of NC.

48	**Case No.:6/1/80-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY for examination of the case on 13.06.2019 followed by an I.D. reminder on 22.08.2019. However, comments have been received yet. Hence, the Committee decided to remind again MeitY for expediting the comments. Case is deferred.			

49	**Case No.:8/1/80-ALC2/2019**	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

50	**Case No.:50/1/80-ALC2/2019**	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00798/AM19/	RLA File :34/24/040/00376/AM19/	Lic.No/Date:3410044963 08.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 20.05.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

51	**Case No.:48/1/80-ALC2/2019**	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00796/AM19/	RLA File :31/83/040/00189/AM19/	Lic.No/Date:3110067349 12.03.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **Consultant (Tech-3)** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
82077010	Gear Cutting Tools Of Cobalt Bearing High Speed Steel	72281090	**Relevant** High Speed Steel having Cobalt Content more than 10% - Make Bohler, Model - MC90.	25000 Kg including 50% wastage with 15% recovery

RA concerned may take further necessary action as per the decision of NC.

52	**Case No.:44/1/80-ALC2/2019**	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00792/AM19/	RLA File :04/24/040/00266/AM19/	Lic.No/Date:0410165321 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 17.05.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

53	**Case No.:12/2/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00805/AM19/	RLA File :05/24/040/00738/AM19/	Lic.No/Date:0510410085 28.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 14.05.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

54	**Case No.:3/2/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 05.07.2019 & 22.07.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments**.** **Case is deferred.**			

55	**Case No.:1/4/80-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00016/AM20/	RLA File :03/95/040/00051/AM20/	Lic.No/Date:0310828571 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 31.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:2/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Deferred
56	**Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

	Case No.:3/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Deferred
57	**Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

	Case No.:4/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Deferred
58	**Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

	Case No.:8/4/80-ALC2/2019	Party Name: KEY-TECH ENGINEERING CO.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00023/AM20/	RLA File :03/94/040/00057/AM20/	Lic.No/Date:0310828538 24.04.2019	Approved

59 **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (Tech-3) as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84191000	Sieve Trays made out of from Plate Hot Rolled Solution Annealed THK 6 mm	72192190	**Relevant** Plate Hot Rolled Solution Annealed 6 mm THK MOC : SA240 UNS S31050	2275 Kg including 27% wastage with 1/3rd recovery

Note: The word "Relevant" may be added in the description of the import item.

RA concerned may take further necessary action as per the decision of NC.

60	**Case No.:5/4/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 05.08.2019 followed by a reminder on 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

61	**Case No.:7/4/80-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 10.06.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

62	**Case No.:9/4/80-ALC2/2019**	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm **&RA, Coimbatore** and in this regard a letter was sent to the firm **&RA, Coimbatore** on 23.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

63	**Case No.:12/4/80-ALC2/2019**	Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00027/AM20/	RLA File :04/24/040/00018/AM20/	Lic.No/Date:0410165526 30.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 21.08.2019 followed by final reminder on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

64	**Case No.:13/4/80-ALC2/2019**	Party Name: SRI RAM INDUSTRIES	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

65	**Case No.:14/4/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of MeitY vide letter. No.: 17(35)/2019-IPHW dated 10.10.2019: 1. Details of export product. 2. Details of electronics part/components in export & import item. 3. Composition of each set of export product. 4. Composition of import product i.e. packs at Sl. No. 4, 5, 6, 7, 11, 12, 13, 14, 38& set at Sl. No. #23 etc. 5. Quantity of import item required for manufacturing one unit of export product. 6. Justification thereof. The case stands deferred.			

66	**Case No.:17/4/80-ALC2/2019**	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00032/AM20/	RLA File :34/24/040/00035/AM20/	Lic.No/Date:3410045102 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 11.06.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided wait for the comments. Case is deferred.			

67	**Case No.:15/4/80-ALC2/2019**	Party Name: CHIRAG UDYOG	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-3) as per advice of the representative of MSME. Case is deferred.			

68	**Case No.:16/4/80-ALC2/2019**	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 03.06.2019 followed by I.D. reminders on 22.07.2019 && 05.11.2019. However, no comments have been received yet. Hence, the Committee decided wait for the comments. Case is deferred.			

69	**Case No.:21/4/80-ALC2/2019**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 22.07.2019 followed by final reminder on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

70	**Case No.:20/4/80-ALC2/2019**	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00035/AM20/	RLA File :05/24/040/00053/AM20/	Lic.No/Date:0510410509 07.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 04.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

71	**Case No.:19/4/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

72	**Case No.:18/4/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 22.05.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided wait for the comments. Case is deferred.			

73	**Case No.:26/5/80-ALC2/2019**	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00064/AM20/	RLA File :31/83/040/00035/AM20/	Lic.No/Date:3110067430 28.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application has been referred to MSME on 06.11.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. **Case is deferred.**			

74	**Case No.:28/5/80-ALC2/2019**	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00066/AM20/	RLA File :31/83/040/00028/AM20/	Lic.No/Date:3110067433 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

75	**Case No.:29/5/80-ALC2/2019**	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00067/AM20/	RLA File :31/83/040/00027/AM20/	Lic.No/Date:3110067434 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

76	**Case No.:30/5/80-ALC2/2019**	Party Name: TIAGO CHEM	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Vadodara** and in this regard a letter was sent to the firm &**RA, Vadodara** on 26.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

77	**Case No.:32/5/80-ALC2/2019**	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 13.08.2019 followed by reminder on 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

78	**Case No.:33/5/80-ALC2/2019**	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00071/AM20/	RLA File :05/23/040/00096/AM20/	Lic.No/Date:0510410791 03.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 03.07.2019 followed by an I.D. Reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

79	**Case No.:1/6/80-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, New Delhi** and in this regard a letter was sent to the firm &**RA, New Delhi** on 24.07.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi**& the firm for submitting the complete set of application. Case is deferred.			

80	**Case No.:2/6/80-ALC2/2019**	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 30.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

81	**Case No.:4/6/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00075/AM20/	RLA File :04/24/040/00049/AM20/	Lic.No/Date:0410165680 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 30.07.2019 followed by a reminder on 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

82	**Case No.:5/6/80-ALC2/2019**	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00076/AM20/	RLA File :32/24/040/00017/AM20/	Lic.No/Date:3210078986 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.08.2019 followed by final reminder on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

83	**Case No.:8/6/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00079/AM20/	RLA File :34/24/040/00071/AM20/	Lic.No/Date:3410045192 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Vadodara** and in this regard a letter was sent to the firm &**RA, Vadodara** on 29.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

84	**Case No.:6/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 05.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

85	**Case No.:7/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 05.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

86	**Case No.:10/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 05.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

87	**Case No.:12/6/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00083/AM20/	RLA File :05/24/040/00144/AM20/	Lic.No/Date:0510410880 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 31.07.2019 followed by a reminder on 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

88	**Case No.:13/6/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 14.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

89	**Case No.:16/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 05.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

90	**Case No.:17/6/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00088/AM20/	RLA File :05/23/040/00062/AM20/	Lic.No/Date:0510410932 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

91	**Case No.:18/6/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00089/AM20/	RLA File :05/23/040/00063/AM20/	Lic.No/Date:0510410933 14.06.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

92	**Case No.:21/6/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 05.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

93	**Case No.:23/6/80-ALC2/2019**	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00094/AM20/	RLA File :03/95/040/00093/AM20/	Lic.No/Date:0310829755 18.06.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of the representative of **MSME** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
81122100	Chromium Metal Powder	81122100	Chromium Metal Lumps / Chips	1.01 kgs /kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

94	**Case No.:24/6/80-ALC2/2019**	Party Name: KEY - TECH ENGINEERING CO.	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00095/AM20/	RLA File :03/94/040/00228/AM20/	Lic.No/Date:0310829761 18.06.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **Consultant (Tech-3)** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84169000	Sieve Trays made out of from Plate Hot Rolled Solution Annealed THK 6 mm	72192190	**Relevant** Plate Hot Rolled Solution Annealed 6 mm THK MOC : SA240 UNS S31050	2275 Kg including 27% wastage with 1/3rd recovery

RA concerned may take further necessary action as per the decision of NC.

	Case No.:26/6/80-ALC2/2019	Party Name: GLOBE HI-FABS LLP	Meet No/Date:14/80-ALC2/2019 & 06.11.2019	**Status:**
	HQ File :01/80/050/00097/AM20/	RLA File :05/23/040/00108/AM20/	Lic.No/Date:0510411004 20.06.2019	Approved
95	**Decision:** The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of the representative of **MSME** as under:- 1. Quantity of import items may be allowed **as per GN-4**. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:1/8/80-ALC2/2019	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Deferred
96	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Bangalore** and in this regard a letter was sent to the firm & **RA, Bangalore** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:2/8/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00114/AM20/	RLA File :09/24/040/00176/AM20/	Lic.No/Date:0910067755 05.07.2019	Deferred
97	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:7/8/80-ALC2/2019	Party Name: MICRON SPECMA (INDIA) PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00119/AM20/	RLA File :33/24/040/00015/AM20/	Lic.No/Date:3310030562 08.07.2019	Deferred
98	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Panipat** and in this regard a letter was sent to the firm & **RA, Panipat** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

99	**Case No.:3/8/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 18.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

100	**Case No.:4/8/80-ALC2/2019**	Party Name: THE INDIAN CARD CLOTHING CO LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00116/AM20/	RLA File :03/95/040/00302/AM20/	Lic.No/Date:0310830216 11.07.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (Tech-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	72279090	Steel wire/wire rod of **relevant** grade	1.02 Kgs/Kg content in the export product
2	72279090	Steel wire/wire rod of **relevant** grade	1.02 Kgs/Kg content in the export product
3	72279090	Steel wire/wire rod of **relevant** grade	1.00 Kg/Kg content in the export product (no wastage allowed)
4	72279090	Steel wire/wire rod of **relevant** grade	1.02 Kgs/Kg content in the export product
5	72279090	Steel wire/wire rod of **relevant** grade	1.02 Kgs/Kg content in the export product
6	72279090	Steel wire/wire rod of **relevant** grade	1.02 Kgs/Kg content in the export product
7	72279090	Steel wire/wire rod of **relevant** grade	1.02 Kgs/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

101	**Case No.:5/8/80-ALC2/2019**	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00117/AM20/	RLA File :04/24/040/00067/AM20/	Lic.No/Date:0410165826 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

102	**Case No.:6/8/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00118/AM20/	RLA File :09/24/040/00199/AM20/	Lic.No/Date:0910067781 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

103	**Case No.:8/8/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00120/AM20/	RLA File :04/24/040/00068/AM20/	Lic.No/Date:0410165827 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 06.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

104	**Case No.:9/8/80-ALC2/2019**	Party Name: ANSTECH	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm **&RA, Vadodara** and in this regard a letter was sent to the firm **&RA, Vadodara** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

105	**Case No.:10/8/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 17.09.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

106	**Case No.:11/8/80-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00123/AM20/	RLA File :03/94/040/00303/AM20/	Lic.No/Date:0310830379 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **MeitY** for examination& comments. Case is deferred.			

107	**Case No.:12/8/80-ALC2/2019**	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Mumbai** and in this regard a letter was sent to the firm &**RA, Mumbai** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

108	**Case No.:13/8/80-ALC2/2019**	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00125/AM20/	RLA File :31/83/040/00064/AM20/	Lic.No/Date:3110067480 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Pune** and in this regard a letter was sent to the firm &**RA, Pune** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

109	**Case No.:1/10/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00139/AM20/	RLA File :34/24/040/00138/AM20/	Lic.No/Date:3410045343 06.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Vadodara** and in this regard a letter was sent to the firm &**RA, Vadodara** on 14.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

110	**Case No.:2/10/80-ALC2/2019**	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm **&RA, Chennai** and in this regard a letter was sent to the firm **&RA, Chennai** on 15.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

111	**Case No.:4/10/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00142/AM20/	RLA File :34/24/040/00145/AM20/	Lic.No/Date:3410045361 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm **&RA, Vadodara** and in this regard a letter was sent to the firm **&RA, Vadodara** on 14.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

112	**Case No.:5/10/80-ALC2/2019**	Party Name: JKS ENGINEERING	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00143/AM20/	RLA File :32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm **&RA, Coimbatore** and in this regard a letter was sent to the firm **&RA, Coimbatore** on 16.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

113	**Case No.:6/10/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm **&RA, Vadodara** and in this regard a letter was sent to the firm **&RA, Vadodara** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

114	**Case No.:7/10/80-ALC2/2019**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore**& the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

115	**Case No.:8/10/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00146/AM20/	RLA File :56/24/040/00012/AM20/	Lic.No/Date:5610005668 13.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 30.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

116	**Case No.:10/10/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00148/AM20/	RLA File :56/24/040/00013/AM20/	Lic.No/Date:5610005671 19.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 30.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

117	**Case No.:11/10/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00149/AM20/	RLA File :05/23/040/00164/AM20/	Lic.No/Date:0510411553 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, New Delhi** and in this regard a letter was sent to the firm &**RA, New Delhi** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

118	**Case No.:12/10/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00150/AM20/	RLA File :03/94/040/00329/AM20/	Lic.No/Date:0310831081 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Mumbai** and in this regard a letter has been sent to the firm &**RA, Mumbai** on 06.11.2019. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

119	**Case No.:13/10/80-ALC2/2019**	Party Name: CAPCO WATER SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00151/AM20/	RLA File :03/94/040/00273/AM20/	Lic.No/Date:0310831168 22.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 11.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

120	**Case No.:14/10/80-ALC2/2019**	Party Name: PENGUIN PETROLEUM SERVICES PVT.LTD,	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00152/AM20/	RLA File :03/95/040/00505/AM20/	Lic.No/Date:0310831190 23.08.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that **RA, Mumbai** informed vide email dated 14.10.2019 the above AA has been **issued on repeat basis**. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to **RA, Mumbai**. Case is withdrawn.			

121	**Case No.:15/10/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00153/AM20/	RLA File :34/24/040/00164/AM20/	Lic.No/Date:3410045391 23.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Vadodara** and in this regard a letter was sent to the firm &**RA, Vadodara** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

122	**Case No.:16/10/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00154/AM20/	RLA File :03/95/040/00393/AM20/	Lic.No/Date:0310831221 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm **&RA, Mumbai** and in this regard a letter has been sent to the firm **&RA, Mumbai** on 06.11.2019. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

123	**Case No.:17/10/80-ALC2/2019**	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00155/AM20/	RLA File :05/24/040/00304/AM20/	Lic.No/Date:0510411630 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 30.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

124	**Case No.:18/10/80-ALC2/2019**	Party Name: DECON INDIA PLASTICS PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00156/AM20/	RLA File :31/83/040/00079/AM20/	Lic.No/Date:3110067515 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm **&RA, Pune** and in this regard a letter was sent to the firm **&RA, Pune** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

125	**Case No.:19/10/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 18.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

126	**Case No.:20/10/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has been received on 05.11.2019 for examination of the case. Hence, the Committee decided to forward the application to MSME for the examination of the case. Case is deferred.			

127	**Case No.:21/10/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00159/AM20/	RLA File :04/24/040/00091/AM20/	Lic.No/Date:0410166015 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 16.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

128	**Case No.:22/10/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00160/AM20/	RLA File :05/23/040/00208/AM20/	Lic.No/Date:0510411660 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 30.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

129	**Case No.:1/12/80-ALC2/2019**	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00173/AM20/	RLA File :07/24/040/00135/AM20/	Lic.No/Date:0710115448 18.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore**& the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

130	**Case No.:2/12/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00174/AM20/	RLA File :34/24/040/00185/AM20/	Lic.No/Date:3410045459 19.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara**& the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

131	**Case No.:3/12/80-ALC2/2019**	Party Name: FINE PAC STRUCTURES PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00175/AM20/	RLA File :31/83/040/00088/AM20/	Lic.No/Date:3110067537 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 21.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

132	**Case No.:4/12/80-ALC2/2019**	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00176/AM20/	RLA File :31/83/040/00008/AM20/	Lic.No/Date:3110067543 24.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune**& the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

133	**Case No.:5/12/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai**& the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

134	**Case No.:6/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

135	**Case No.:7/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

136	**Case No.:8/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00180/AM20/	RLA File :09/24/040/00336/AM20/	Lic.No/Date:0910068046 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad**& the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

137	**Case No.:9/12/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00181/AM20/	RLA File :07/24/040/00144/AM20/	Lic.No/Date:0710115485 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore**& the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

138	**Case No.:10/12/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00182/AM20/	RLA File :04/24/040/00105/AM20/	Lic.No/Date:0410166124 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai**& the firm. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

139	**Case No.:11/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00183/AM20/	RLA File :09/24/040/00345/AM20/	Lic.No/Date:0910068052 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad**& the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

140	**Case No.:12/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00184/AM20/	RLA File :09/24/040/00344/AM20/	Lic.No/Date:0910068053 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad**& the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

141	**Case No.:13/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00185/AM20/	RLA File :09/24/040/00346/AM20/	Lic.No/Date:0910068054 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad**& the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

142	**Case No.:1/14/80-ALC2/2019**	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00197/AM20/	RLA File :05/24/040/00388/AM20/	Lic.No/Date:0510412156 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

143	**Case No.:2/14/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00198/AM20/	RLA File :05/24/040/00392/AM20/	Lic.No/Date:0510412157 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

144	**Case No.:3/14/80-ALC2/2019**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00199/AM20/	RLA File :05/23/040/00283/AM20/	Lic.No/Date:0510412171 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

145	**Case No.:4/14/80-ALC2/2019**	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00200/AM20/	RLA File :05/24/040/00403/AM20/	Lic.No/Date:0510412197 21.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

146	**Case No.:5/14/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00201/AM20/	RLA File :02/24/040/00100/AM20/	Lic.No/Date:0210209491 22.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Calcutta**& the firm. Therefore, the Committee decided to request from **RA, Calcutta** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

147	**Case No.:6/14/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00202/AM20/	RLA File :02/24/040/00107/AM20/	Lic.No/Date:0210209503 23.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Calcutta**& the firm. Therefore, the Committee decided to request from **RA, Calcutta** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

148	**Case No.:7/14/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00203/AM20/	RLA File :31/83/040/00096/AM20/	Lic.No/Date:3110067581 23.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune**& the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

149	**Case No.:8/14/80-ALC2/2019**	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00204/AM20/	RLA File :05/23/040/00294/AM20/	Lic.No/Date:0510412270 25.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

150	**Case No.:9/14/80-ALC2/2019**	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00205/AM20/	RLA File :02/24/040/00111/AM20/	Lic.No/Date:0210209515 28.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Calcutta**& the firm. Therefore, the Committee decided to request from **RA, Calcutta** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

151	**Case No.:10/14/80-ALC2/2019**	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00206/AM20/	RLA File :07/24/040/00154/AM20/	Lic.No/Date:0710115616 28.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore**& the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

152	**Case No.:11/14/80-ALC2/2019**	Party Name: FERRA AEROSPACE PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00207/AM20/	RLA File :07/24/040/00164/AM20/	Lic.No/Date:0710115617 29.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore**& the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

153	**Case No.:12/14/80-ALC2/2019**	Party Name: MELSTAR MANUFACTURING SYSTEMS PVT LTD	Meet No/Date:14/80-ALC2/2019 06.11.2019	**Status:**
	HQ File :01/80/050/00208/AM20	RLA File :07/24/040/00156/AM20	Lic.No/Date:0710115619 29.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore**& the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 292

Case No. **24/6/80-ALC2/2016**	**M/s Autocomp Corporation Panse Private Limited**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3110066115 dated 12.04.2016		
HQ. No.: 01/80/050/00183/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00002/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **9/80-ALC2/2018** dated 17.10.2018 on the recommendation of representative of **DHI** with 5% wastage or as applied for whichever is less. However, the firm vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 293

Case No. **6/26/80-ALC2/2016**	**M/s Autocomp Corporation Panse Private Limited**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3110066585 Date: 10.02.2017		
HQ. No.: 01/80/050/00630/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00152/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 06/80dated 11.07.2018 due to non submission of reply of deficiency letter dated 15.09.2017 followed by reminder dated 24.04.2018. However, the firm furnished the reply dated 11.02.2019 & 18.06.2019 with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 294

Case No. **61/19/80-ALC2/2017**	**M/s ULTRA ENGINEERS**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3110066956 Date: 05.01.2018		
HQ. No.: 01/80/050/00342/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00135/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of **DHI** vide U. O. No.: TSW(B)/4U/3/6956/2018 dated 14.09.2018. However, The firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 295

Case No. **16/16/80-ALC2/2017**	**M/s Autocomp Corporation Panse Private Limited**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3110066886 Date: 05.10.2017		
HQ. No.: 01/80/050/00279/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00083/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 09/80 dated 17.10.2018 with 5% wastage on the recommendation of representative of **DHI**. However, the firm vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.		

Sl. No. 296

Case No. **16/5/80-ALC2/2018**	**M/s ULTRA ENGINEERS**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. /date: 3110067046 dated11.05.2018		
HQ. No.: 01/80/050/00065/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00017/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of **DHI** vide U. O. No.: 3/40/2018 dated 31.08.2018 on repeat basis to AA No. 3110066956 dated 05.01.2018. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.		

Sl. No. 297

Case No. : **8/9/80-ALC2/2017**	**M/s. AUTOCOMP CORPORATION PANSE**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3110066789 dt. 21.06.2017		
HQ. No.: 01/80/50/186/AM18/DES-I	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00044/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80dated 02.01.2018 due to non submission of reply of deficiency letter dated 07.09.2017 followed by final reminder dated 15.12.2017. The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.		

Sl. No. 298

Case No. : **66/5/80-ALC2/2018**	**M/s. ULTRA ENGINEERS**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3110067063 dt. 29.05.2018		
HQ. No.: 01/80/50/115/AM19/DES-I	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00028/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of **DHI** vide U. O. No.: TSW(B)/4U/3/6956/2018 dated 27.07.2018. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 299

Case No. : 18/8/80-ALC2/2018	**M/s. ULTRA ENGINEERS**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3110067111 dt. 12.07.2018		
HQ. No.: 01/80/50/141/AM19/DES-I	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00053/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 14/80 dated 20.02.2019 on the recommendation of representative of **DHI**. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 300

Case No. : **12/8/80-ALC2/2018**	**M/s. ULTRA ENGINEERS**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3110067088 dated 25.06.2018		
HQ. No.: 01/80/50/135/AM19/DES-I	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00043/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 14/80 dated 20.02.2019 on the recommendation of representative of **DHI**. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 301

Case No. : **9/15/80-ALC2/2017**	**GODREJ & BOYCE MFG. CO. LTD**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0310815049 Dated 07.08.2017		
HQ. No.: 01/80/050/00263/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/94/040/00379/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 on the recommendation of **DPIIT**. However, the firm vide letter dated 05.10.2018 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 07.10.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information.

Case is deferred.

Sl. No. 302

Case No. : **66/3/80-ALC2/2015**	**PYRO ELECTRIC INSTRUMENTS GOA PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 1710006020 Dated 08.01.2015		
HQ. No.: 01/80/050/00066/AM16	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00178/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 12/80 dated 15.09.2015 as per comments given by DIPP I. D. Note No.: 12/103/2015-TSW/58 dated 15.09.2015. However, the firm vide letter dated 08.05.2018 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 09.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 303

Case No. : **35/20/80-ALC2/2017**	**TINITA ENGINEERING PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0310818442 Dated 11.01.2018		
HQ. No.: 01/80/050/00399/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00851/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission of reply of deficiency letter dated 15.01.2019 followed by final reminder 02.05.2019. However, the firm furnished the reply vide email dated 25.07.2019 with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **MSME** on 09.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments.

Case is deferred.

Sl. No. 304

Case No. : **34/20/80-ALC2/2017**	**L&T-MHPS BOILERS PVT LTD**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0310818379 Dated 10.01.2018		
HQ. No.: 01/80/050/00398/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00677/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80 dated 21.03.2018 on the recommendation of DHI. However, the firm vide letter dated 18.01.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and the firm's representatives explained the case before Norms Committee during Personal Hearing. The Committee decided to ratify the import item at Sl. No. 7 on net-to-net basis, and referred the case to DHI for review of ratified norms for rest of the items. The committee decided to wait for comments of **DHI** for rest of the items.

Case is deferred.

Sl. No. 305

Case No. : **21/20/80-ALC2/2015**	**M/s SHAKTI PUMPS (INDIA) LTD**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 5610004687 Date: 18.09.2015		
HQ. No.: 01/80/050/00398/AM16	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 56/24/040/00027/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. **9/80-ALC2/2016 dated** 02.08.2016 as per the written comments of DIPP vide ID No.12/64/2016/TSW/38 dated 02.08.2016. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 306

Case No. : **6/13/80-ALC2/2017**	**M/s BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3410042477 Date: 30.08.2016		
HQ. No.: 01/80/050/00242/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 34/21/040/00306/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **16/80-ALC2/2017 dated 14.11.2017** as per written comments of DHI I.D No. TSWB 3/80/2017 dated 29.11.2017. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 02.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 307

Case No. : **64/11/80-ALC2/2018**	**M/s IND-SPHINX PRECISION LTD**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 22/24/040/00048/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.**13/80-ALC2/2018 dated 22.01.2019** on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 308

Case No. : **52/25/80-ALC2/2016**	**M/s EXCELLENT HI-CARE PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0410162359 Date: 07.10.2016		
HQ. No.: 01/80/050/00621/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00105/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of** deficiency letter as raised by DEIT vide letter No. 17 (20)/2017-IPHW dated 15.05.2017, 04.07.2017. However, the firm has requested for fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

Sl. No. 309

Case No. : **16/16/80-ALC2/2016**	**M/s VEE KAY VIKRAM & CO LLP**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0810136711 Date: 11.12.2015		
HQ. No.: 01/80/050/00391/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 08/24/040/00308/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017dated 19.12.2017 on the ground that the unit of measurement of** export & import items are different i.e. export items are in number and import items are in Kg. However, the firm has requested for fixation of ad-hoc norms.

The Committee considered the case and noted that the firm's representation was referred to **MSME** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments.

Case is deferred.

Sl. No. 310

Case No. : **30/3/80-ALC2/2014**	**M/s VIJAY TANKS & VESSELS LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3410039435 Date: 06.03.2014		
HQ. No.: 01/80/050/00041/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 34/24/040/00286/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.**21/80-ALC2/2014 dated 06.01.2015** as per written comments of DIPP vide Note No. 12/1/2015-TSW/22 dated 06.01.2015. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 311

Case No. : **17/19/80-ALC2/2014**	**M/s IND-SPHINX PRECISION LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 22/24/040/00056/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **22/80-ALC2/2015 dated 02.02.2016** as per written comments of **MSME** vide ID Note No. 30 (199)/15-ME dated 30.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MSME** on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 312

Case No. :**21/20/80-ALC2/2015**	**M/s SHAKTI PUMPS (INDIA) LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 5610004687 Date: 18.09.2015		
HQ. No.: 01/80/050/00398/AM16	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 56/24/040/00027/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was ratified in Meeting No. **9/80-ALC2/2016 dated 02.08.2016** as per written comments of DIPP vide ID No.12/64/2016/TSW/38 dated 02.08.2016.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DPIIT** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 313

Case No. : **8/5/80-ALC2/2017**	**M/s OAM SAAI INTERNATIONAL INC.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0510402055 Date: 24.03.2017		
HQ. No.: 01/80/050/00069/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00649/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017 dated 19.12.2017**on the ground that the export and import item are same.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been referred to **MSME** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 314

Case No. : **25/33/80-ALC2/2010**	**M/s R.D.ENGINEERS (INDIA) PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0310596998 Date: 14.10.2010		
HQ. No.: 01/80/050/00581/AM11	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00557/AM11		

Decision: The Committee considered the case as per the agenda noted that the norms were ratified the norms by NC in its **2/80-ALC2/2011 dated** 19.04.2011as per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been referred to **MSME** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 315

Case No. : **7/2/80-ALC2/2014**	**M/s TRANSASIA BIO MEDICALS LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0310771504 Date: 24.02.2014		
HQ. No.: 01/80/050/00007/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00849/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80-ALC2/2015 **dated** 05.01.2016 as per the written comments of DEIT vide U. O. No.: W-27/17/2014-IPHW dated 08.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation has been referred to **MeitY** on 09.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 316

Case No. : **19/23/80-ALC2/2015** M. No.: 14/80-ALC2/2019 dated 06.11.2019 Lic. No.: 0310799243 Date: 06.10.2015	**M/s STERLITE TECHNOLOGIES LTD.**	**Status:**
HQ. No.: 01/80/050/00432/AM16 RLA No.: 03/95/040/00427/AM16	**Subject:** Request for fixation of ad-hoc norms	**Deferred**

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80-ALC2/2016 **dated 25.10.2016** due to non submission reply of deficiency letter dated 21.06.2016 (raised by DEIT).

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** on 07.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 317

Case No. 56/19/80-ALC2/2017 **Case No. 18/3/80-ALC2/2018** **Case No. 50/11/80-ALC2/2018** M. No.: 14/80-ALC2/2019 dated 06.11.2019 Lic. No. /date: 3110066941 dated 20.12.2017 Lic. No. /date: 3110067004 dated 15.03.2018 Lic. No. /date: 3110067175 dated 12.09.2018	**M/s AUTO COMP INDIA PVT. LTD.**	**Status:**
HQ. No. 01/80/050/00337/AM18 HQ. No. 01/80/050/00018/AM19 HQ. No .01/80/050/00241/AM19 RLA No. 31/83/040/00109/AM18 RLA No. 31/83/040/00166/AM18 RLA No.31/83/040/00090/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s AUTO COMP INDIA PVT. LTD.,** under Para 4.7 of HBP (Vol.-I) – reg.	**Deferred**

Decision:

i.) **<u>In respect of Lic. No. /date: 3110066941 Date: 20.12.2017 Rejected</u>**
The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its **4/80-ALC2/2018 dated 23.05.2018, 3/80-ALC2/2018 dated 09.05.2018 and** as import item description is not clear Advance authorizations allowed only for specific import item.

ii.) **<u>In respect of Lic. No. /date: 3110067004 dated 15.03.2018Approved</u>**
Committee considered the case as per agenda in its meeting No. **3/80-ALC2/2018 dated 09.05.2018** and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms

iii.) **<u>In respect of Lic. No. /date: 3110067175 dated 12.09.2018 Approved</u>**
Committee considered the case as per agenda in its meeting No. **3/80-ALC2/2018 dated 09.05.2018** and ratified the norms as per the written comments of DHI vide their U. No. No. DES-I/AIPL/HIC-1-2018-HEI dated 20.12.2018

However, the firm has requested for re-fixation of ad-hoc norms in respect of above mentioned 3 advance authorizations. The Committee considered the case and noted that firm's representation has been forwarded to **DHI** for examination /comments of the case on 09.10.2019. Therefore, the Committee decided to wait for the technical comments.

Case is deferred.

Sl. No. 318

Case No. : **13/16/80-ALC2/2017**	**M/s LARSEN & TOUBRO LIMITED.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0310815484 Date: 01.09.2017		
HQ. No.: 01/80/050/00276/AM18/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00052/AM18		

Decision: The committee considered the case as per agenda and noted that the case was rejected in Meeting No. **6/80-ALC2/2018 dated** 11.07.2018 as the parts of the import items given (unit of measurement) in sets and each set consist of how many numbers and their composition is not known.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 319

Case No. **13/5/80-ALC2/2017** Case No. **29/19/80-ALC2/2016** Case No. **8/14/80-ALC2/2018**	**M/s SENIOR INDIA PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Adv. Lic. No. 0510402202 dated 12.04.2017 Adv. Lic. No. 0510399661 dated 08.09.2016 Adv. Lic. No. 0510409022 dated 20.12.2018		
HQ. No. 01/80/050/00325/AM18 HQ. No. 01/80/050/00424/AM17 HQ. No. 01/80/050/00324/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s SENIOR INDIA PRIVATE LIMITED,** under Para 4.7 of HBP (Vol.-I) – reg.	**Deferred**
RLA No. 03/95/040/00365/AM18 RLA No. 05/24/040/00288/AM17 RLA No. 05/24/040/00435/AM19		

Decision: The Committee considered the case as per the agenda noted that the above three cases were approved by NC in Meeting No. 8/80 dated 18.07.2017, Meeting No. 22/80 dated 31.01.2017 and Meeting No. 06/80 dated 03.07.2019as per the written comments of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017, written comments of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 and written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019 respectively.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to call the firm for **personal hearing** to explain the case before Norms Committee in the forthcoming NC meeting.

Case is deferred.

Sl. No. 320

Case No. : **24/17/80-ALC2/2014**	**M/s GEA BGR ENERGY SYSTEM INDIA LIMITED.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0410159425 Date: 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00154/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **5/80-ALC2/2016 dated 08.06.2015** due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI).

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** for examination of the case on 21.08.2019 followed by an ID reminder on 18.10.2019. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 321

Case No. : **12/7/80-ALC2/2016**	**M/s HONDA TRADING CORPORATION INDIA PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/23/040/00053/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non submission reply of deficiency letter dated 26.04.2017 (raised by **DHI**).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 02.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 322

Case No. : **4/20/80-ALC2/2017**	**M/s ISGEC HEAVY ENGINEERING LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0510405282 Date: 10.01.2018		
HQ. No.: 01/80/050/00368/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Approved**
RLA No.: 05/23/040/00375/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 11/80 dated 06.12.2018 as per written comments of DIPP vide U. O. No. P-47011/354/2018-TSW dated 15.11.2018.

However, the firm has requested vide letter dated 14.12.2018 for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/60/2019-TSW dated 28.10.2019. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 323

Case No. : **37/19/80 ALC2/2017**	**M/s GODREJ & BOYCE MFG. CO. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0310815644 dated 08.09.2017		
HQ. No.: 01/80/050/00318/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.:03/94/040/00432/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.**4/80-ALC2/2018 dated 23.05.2018** on the recommendation of technical representatives of DHI, DIPP and MSME.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **wait** for comments.

Case is deferred.

Sl. No. 324

Case No. : **17/31/80-ALC2/2010**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0910043002 Date: 06.08.2010		
HQ. No.: 01/80/050/00495/AM11	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00169/AM11		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 40/80 dated 22.03.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 18.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **wait** for comments.

Case is deferred.

Sl. No. 325

Case No. : **17/33/80-ALC2/2010**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0910043468 dated 09.09.2010		
HQ. No.: 01/80/050/00573/AM11	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00223/AM11		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 19.04.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 326

Case No. : **23/9/80ALC2/2012**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0910053032 dated 13.06.2012		
HQ. No.: 01/80/050/00203/AM13	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00136/AM13		

Decision: The Committee considered the case as per the agenda and noted that the case was withdrawn from the meeting owing to non receipt of comments from EPCG Division in Meeting No. 23/80 dated 16.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 327

Case No. : **30/33/80-ALC2/2009**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0910039076 dated 27.08.2009		
HQ. No.: 01/80/050/00496/AM10	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.:09/24/040/00184/AM10		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non submission reply of the deficiency later as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 328

Case No. : **23/17/80-ALC2/2014**	**M/s GEA BGR ENERGY SYSTEM INDIA LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0410159424 dated 16.09.2014		
HQ. No.: 01/80/050/00395/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00155/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 08.06.2015due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 329

Case No. **: 1/33/85-ALC3/2008**	**M/s BOVING FOURESS LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0710061697 dated 15.12.2008		
HQ. No.: 01/85/050/00218/AM09	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 07/24/040/00524/AM09		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 13.04.2010 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 02.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 330

Case No. **2/17/80-ALC2/2017**	**M/s VEM TECHNOLOGIES PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00055/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non submission reply of deficiency letter dated 14.01.2019as raised by DPIIT.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DPIIT** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 331

Case No. **47/14/80-ALC2/2014**	**M/s ALSTOM TRANSPORT INDIA LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. /date: 0710105249 dated 20.06.2014		
HQ. No.: 01/80/050/00368/AM15	**Subject:** Request for fixation of ad-hoc norms.	**Deferred**
RLA No.: 07/24/040/00092/AM15		

Decision: In continuation to Meeting No. 12/80 dated 09.10.2019, the Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI.

Thereafter, the firm represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:

"The Committee noted that a personal hearing was already given to the firm on 06.12.2018. In the personal hearing the firm informed the committee that it has taken various AA's for supply of 33 rail/tramway coaches. Further, firm stated that it ***has taken an additional license for supplementary material*** *required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the firm, admissibility and current status."*

In response to Norm Committee's e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that firm has obtained several license, which are pending for the wants of norms and also informed about

a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.

In this matter, the committee noted that the firm had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the firm as under:

"They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. "

The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:

"Decision: *The Committee heard the submission made by the firm and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the firm made in the AAs was rejected by the RA, as claimed by the firm and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting."*

This Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Hence, the Committee in its Meeting No. 10/80 dated 11.09.2019, asked the firm to furnish following information:

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

And also sought clarification from the PRC cell on 05.11.2019 regarding the export obligation of the eighth authorisation if it would run concurrently with the export obligation of the first seven authorizations.

The Committee noted that the firm's reply has been received on 06.11.2019. Therefore, the Committee decided to forward the firm's reply to **DHI** for examination of the case.

Case is deferred.

Sl. No. 332

Case No. **57/17/80-ALC2/2015**	**M/s BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 1710006165 Date: 27.08.2015		
HQ. No.: 01/80/050/00361/AM16	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00043/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 23/80 dated 16.02.2016 due to non submission reply of deficiency letter dated 02.02.2015 as raised by DEIT.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** on 09.10.2019 for examination of the case. However, no comments have received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

Sl. No. 333

Case No. **9/27/80-ALC2/2014**	**M/s KINECO KAMAN COMPOSITES - INDIA PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 1710006043 Date: 30.01.2015		
HQ. No.: 01/80/050/00634/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00180/AM15/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 4/**80-ALC2/2015 dated** 23.05.2017 as per the written comments of DIPP vide U. O. No.12 (39)/2017-TSW/4 dated 23.05.2017.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward the firm's representation to **MeitY** as per comments of DPIIT vide U. O. No. P-47011/193/2019-TSW dated 02.09.2019.

Case is deferred.

Sl. No. 334

Case No. **2/23/80-ALC2/2015**	**M/s KINECO KAMAN COMPOSITES - INDIA PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 1710006173 Date: 08.09.2015		
HQ. No.: 01/80/050/00415/AM16/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00044/AM16/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 7/80-ALC2/2015 **dated** 04.07.2017 as per the written comments of DIPP vide U.O. No. 7/52/2017-TSW/13 dated 04.7.2017.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward the firm's representation to **MeitY** as per comments of DPIIT vide U. O. No. P-47011/193/2019-TSW dated 02.09.2019.

Case is deferred.

Sl. No. 335

Case No. **1/25/80-ALC2/2015**	**M/s UNITED DRILLING TOOLS LTD**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0510397442 Date: 29.01.2016		
HQ. No.: 01/80/050/00441/AM16/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00493/AM16/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non submission reply of deficiency letter dated 29.03.2016 as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 336

Case No. **19/23/80-ALC2/2016**	**M/s AZAD ENGINEERING PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 0910064137 Date: 14.09.2016		
HQ. No.: 01/80/050/00522/AM17/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00295/AM17/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of DHI.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 337

Case No. **1/19/80-ALC2/2017**	**M/s DAGGER MASTER TOOL INDUSTRIES LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic No.: 0310817719 Date: 12.12.2017		
HQ File No.: 01/80/050/00282/AM18/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No.: 03/94/040/00728/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.**4/80-ALC2/2018 dated 23.05.2018on the recommendation of representatives of DHI, DIPP & MSME.**

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 09.10.2019 for examination of the case. As per advice of representative of DPIIT, the Committee decided to refer the case to **DHI** for examination.

Case is deferred.

Sl. No. 338

Case No. **29/48/80-ALC2/2007**	**M/s JANDIA ENGINEERING PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic No.: 3210035131 Date: 02.04.2007		
HQ File No: 01/80/050/00675/AM08/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No: 32/21/040/00328/AM07/		

Decision: The Committee considered the case as per the agenda and noted the decision of Meeting 10/80-ALC2/2009 dated 09.06.2009:

"The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC."

However, the firm has requested for fixation of ad-hoc norms. The Committee re-considered the case and noted that the query letter as raised in Meeting No. 10/80 dated 11.09.2019 was sent to **RA, Coimbatore** on 07.10.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Coimbatore** for submitting the requisite information.

Case is deferred.

Sl. No. 339

Case No. **37/19/80-ALC2/2014**	**M/s KAMAR INFRASTRUCTURE PVT LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No: 03/94/040/00449/AM15/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non submission reply of deficiency letter.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that firm's representation was forwarded to **DHI** for examination of the case on 29.07.2019 followed by reminder on 07.10.2019. However, no comments have been received yet. Therefore, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 340

Case No. **41/5/80-ALC2/2018**	**M/s GODREJ & BOYCE MFG. CO. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
License No.: 0310820813 Date: 07.05.2018		
HQ File No: 01/80/050/00090/AM19	**Subject:** Request for fixation of ad-hoc norms	**Withdrawn**
RLA File No: 03/94/040/00075/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 12/80 dated 09.10.2019. Therefore, the Committee decided to **withdraw** the case from the agenda.

Case is withdrawn.

Sl. No. 341

Case No. **53/23/80-ALC2/2016**	**M/s RADIANT HEAT EXCHANGER PVT.LTD**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No.: 3110066440 Date: 09.12.2016		
HQ. No.: 01/80/050/00556/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00112/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 03/80 dated 09.05.2018 on the recommendation of Technical Representatives of DHI, DIPP and MSME.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 02.11.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 342

Case No. 26/80-ALC2/2015	**M/s GRAPHITE INDIA LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 0310795507 Dated:23.04.2015		
HQ. No.: 01/80/050/00215/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00006/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 26/80 dated 29.03.2016 due to non submission of reply of deficiency letter dated 20.01.2016 as raised by DIPP.

However, the firm has furnish requisite information and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 23.10.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 343

Case No. 3/10/80-ALC2/2017	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 0510402563 Date: 16.05.2017		
HQ. No.: 01/80/050/00213/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00043/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 08.10.2018.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 08.10.2018 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019, asked to submit the reply of deficiency letter dated 08.10.2018. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

Sl. No. 344

Case No. **8/23/80-ALC2/2015**	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 0510395884 Date: 12.10.2015		
HQ. No.: 01/80/050/00421/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00292/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/**80-**ALC2/2016dated 21.06.2016 due to non submission of reply of deficiency letter dated 19.04.2016as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 19.04.2016has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019, asked to submit the reply of deficiency letter dated 19.04.2016. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

Sl. No. 345

Case No. **14/12/80-ALC2/2017**	**M/s GOLD MOHUR PROFILES LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 0510403501 Date: 25.07.2017		
HQ. No.: 01/80/050/00228/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00156/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 12.10.2018 as raised by DIPP (Chemical).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 12.10.2018 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019, asked to submit the reply of deficiency letter dated 12.10.2018. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

Sl. No. 346

Case No. 1/8/80-ALC2/2018	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 0510406690 Date: 30.05.2018		
HQ. No.: 01/80/050/00124/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00089/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission reply of deficiency letter 11.02.2019 as raised by MeitY.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** on 05.11.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 347

Case No. 282/15/80-ALC2/2018 M. No.: 14/80-ALC2/2019 dated 06.11.2019 Lic. No 0510409144 Date: 01.01.2019	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:**
HQ. No.: 01/80/050/00624/AM19 RLA No.: 05/23/040/00395/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non submission of reply of deficiency letter dated 06.05.2019 as raised by MeitY. However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** on 05.11.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 348

Case No. 53/11/80-ALC2/2018 M. No.: 14/80-ALC2/2019 dated 06.11.2019 Lic. No. 0510407844 Date: 19.09.2018	**M/s ISGEC HEAVY ENGINEERING LIMITED**	**Status:**
HQ. No.: 01/80/050/00244/AM19 RLA No.: 05/23/040/00263/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80 dated 08.05.2018 as per written comments of DPIIT vide their U. O. No.: P-47011/60/2019-TSW dated 25.04.2019. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 05.11.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 349

Case No. 13/12/80-ALC2/2018 M. No.: 14/80-ALC2/2019 dated 06.11.2019 Lic. No. /date 0510408160 Date: 22.10.2018	**M/s NIDEC INDIA PRIVATE LIMITED.**	**Status:**
HQ. No.: 01/80/050/00286/AM19 RLA No.: 05/24/040/00408/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission of reply of deficiency letter as raised by DPIIT. However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 05.11.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 350

Case No. 69/19/80-ALC2/2017	**M/s PETERS SURGICAL INDIA PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 0510401487 Date: 03.02.2017		
HQ. No.: 01/80/050/00350/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00542/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 04/80 dated 23.05.2018 on the recommendation of Technical Representatives of DHI, DIPP and MSME.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **Consultant (Tech-1)** on 05.11.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 351

Case No. **1/5/80-ALC2/2012**	**KIRLOSKAR PNEUMATIC CO. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 3110054139 Date: 09.05.2012		
HQ. No.: 01/80/050/00063/AM13	**Subject:** Request for fixation of ad-hoc norms	**Approved**
RLA No.: 31/82/040/00424/AM12		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in its Meeting No. 09/80 (Part-2 Manual) dated 28.08.2019 after considering the Minutes of PIC Meeting dt 13.08.2019, which are as follows:

i. RA Pune to make an amendment in the description of the export product of AA No. 3110054139 dated: 09.05.2012 of M/s Kirloskar Pneumatic Co. Ltd. in line with the decision of EPCG Committee Meeting dated 13.07.2015.
ii. Norms Committee should go ahead with fixation of norms as the items have not been supplied as such.

The Committee decision in Meeting No. 09/80 (Part-2 Manual) dated 28.08.2019 is as follows:

a) Description of export item is amended as **Ammonia Refrigeration Plant** with FOB value of Rs. 30.5 Crore against the Export Obligation of Rs 7.46 Crore.
b) Import items at Sl. No. 2 and 4 **are deleted**, since they are **spare parts** which have been supplied as such. CIF value be reduced accordingly
c) Import of item no. 1 & 3 is allowed on net to net basis with accountability clause.

However, the firm requested to allow the import of items at Sl. No. 2 and 4, as they are **mandatory spares** and **are part and parcel of the supply** of the product as per the requirement of customer. The Committee reconsidered the case and on the advice of representative of **DPIIT** decided to allow **Import of Items at Sl. No. 2 and 4 as per policy for Import of spares (Para 4.10 of Foreign Trade Policy)**. The Committee also requested the DPIIT representative to submit written comments in the matter at the earliest.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 352

Case No. **19/19/80-ALC2/2016**	**L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 0310807493 Date: 31.08.2016		
HQ. No.: 01/80/050/00414/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00292/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **15/80-ALC2/2018** dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **DHI** for examination of the case.

Case is deferred.

Sl. No. 353

Case No. **1/10/80-ALC2/2016**	**KOSO INDIA PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 3110066264 Date: 21.07.2016		
HQ. No.: 01/80/050/00272/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00039/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **19/80-ALC2/2016** dated 20.12.2016 due to non-submission of reply of deficiency letter dated 07.10.2016 (raised by DIPP vide UO No.12/69/2016-TSW/78 dated 16.08.2016).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **DPIIT** for examination of the case.

Case is deferred.

Sl. No. 354

Case No. **33/20/80-ALC2/2017**	**AUTOCOMP CORPORATION PANSE PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 3110066981 Date: 13.02.2018		
HQ. No.: 01/80/050/00397/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00154/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **DHI** for examination of the case.

Case is deferred.

Sl. No. 355

Case No. **31/5/80-ALC2/2018**	**AUTOCOMP CORPORATION PANSE PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 3110067040 Date: 07.05.2018		
HQ. No.: 01/80/050/00080/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00011/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.19 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **DHI** for examination of the case. Case is deferred.		

Sl. No. 356

Case No. **30/5/80-ALC2/2018**	**AUTOCOMP CORPORATION PANSE PRIVATE LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 3110067039 Date: 07.05.2018		
HQ. No.: 01/80/050/00079/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00010/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis to Export product 22 and 24 of AA No. 3110067246 dated 27.11.2018. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **DHI** for examination of the case. Case is deferred.		

Sl. No. 357

Case No. **29/5/80-ALC2/2018**	**ULTRA ENGINEERS**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 3110067036 Date: 04.05.2018		
HQ. No.: 01/80/050/00078/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00007/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **14/80-ALC2/2018** dated 20.02.2019 on the recommendation of representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **DHI** for examination of the case. Case is deferred.		

Sl. No. 358

Case No. **22/8/80-ALC2/2018**	**ULTRA ENGINEERS**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 3110067126 Date: 26.07.2018		
HQ. No.: 01/80/050/00145/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00063/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **14/80-ALC2/2018** dated 20.02.2019 on the recommendation of representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **DHI** for examination of the case. Case is deferred.		

Sl. No. 359

Case No. **4/7/80-ALC2/2017**	**KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 0310808413 Date: 17.10.2016		
HQ. No.: 01/80/050/00114/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00636/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **7/80-ALC2/2017** dated 04.07.2017 as per written comments of DHI U.O. No. TSWB 3/61/2017 dated 20.7.2017.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **DHI** for examination of the case.

Case is deferred.

Sl. No. 360

Case No. **9/6/80-ALC2/2019**	**WHEELS INDIA LIMITED**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. 0410164155 Date: 04.04.2018		
HQ. No.: 01/80/050/00080/AM20	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 04/24/040/00264/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **10/80-ALC2/2019** dated 11.09.2019 on the recommendation of technical members present in the meeting.

However, the firm vide their representation dated 26.08.2019, requested to amend the UOM of export in the description column from kg to MT. The Committee re-considered the case and on the advice of Technical Authorities present in the meeting, decided to amend the UOM in the description of export item as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
87087000	FORGED AND MACHINED WHEELS CONDITION - NET CONTENT OF ALUMINIUM BILLETS USED FOR EXPORT ITEM SHOULD NOT BE LESS THAN 1715.70 **MT**)	76012020	ALUMINIUM BILLET	As applied

Note: Weight of aluminium as mentioned in the description column of export item should be read as 1715.7 MT instead of 1715.7 kgs.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 361

Case No. **MISC - 1 -ALC2/2019**	**SION 61/888**	**Status:**
M. No.: 14/80-ALC2/2019 dated 06.11.2019		
Lic. No. NA		
HQ. No.: 01/80/162/00007/AM20	**Subject:** Review of SION 61/888	NA
RLA No.: NA		

Decision: The Committee considered the case as per an ID note of PC4 of DGFT HQ vide no. 01/94/180/010/AM20/PC4/312 dt. 26.09.2019 wherein it was mentioned that RA Rajkot has informed that there appears to be an excess wastage allowed under SION 61/ 888 leading to negative value addition in the resultant exports. PC4 therefore referred the matter to Norms Committee.

Norms Committee considered the case and noted that 65% wastage has been allowed in the notified SION.

The Committee deliberated over the matter and noted that the wastage allowed as per SION appears to be on the higher side and in a generic manner. Therefore, the committee decided to recommend suspension of SION and allow such cases to be considered for ad-hoc norms only.

An ID note to the effect shall be sent to PC4, informing them of the committee decision, in order to issue a notification suspending the SION with effect from the date of uploading of the decision on the website of DGFT.

AA No 710109968 dtd 17.06.16

SL. No.	Raw Material	Import allowed	% Wastage
1	Aluminium Alloy Plate / Block	8135.64	**441.21%**
2	Aluminium Alloy Sheet	77.35	**145.94%**
3	Aluminium Alloy Forging	168.83	**167.98%**
4	Alloy Steel Bar	596.72	**378.14%**
5	Aluminium Alloy Bar	878.63	**358.94%**

04 · (i)

List of Aircraft Parts for Advance Licence

Sl #	Part Name	Total Part Weight (in Kgs) OUTPUT (b)	% Wastage Recovery f=%(e/b)
1	DEFLECTOR	2.67	***838.34%***
2	DEFLECTOR, LWR CUT'R	2.14	***460.21%***
3	CHEEKPLATE	42.88	***276.83%***
4	CHEEKPLATE	56.41	***318.80%***
5	CHEEKPLATE	32.16	***446.23%***
6	DEFLECTOR	54.19	***352.20%***
7	DEFLECTOR	129.30	***500.36%***
8	DEFLECTOR	44.60	***260.87%***
9	DEFLECTOR, UPPER CUTTER	29.40	***426.20%***
10	DEFLECTOR, LWR CUTTER	25.69	***254.28%***
11	DEFLECTOR,LOWER CUTT,SHRT	6.78	***398.83%***
12	DEFLECTOR	55.79	***274.17%***
13	DEFLECTOR, LOWER CUTTER	18.05	***435.74%***
14	DEFLECTOR , UPPER CUTTER	20.16	***384.96%***
15	DEFLECTOR , MLG CUTTER	10.88	***501.16%***
16	BREAKAWAY TIP	44.17	***346.01%***
17	Cheekplate, WSPS	13.41	***274.27%***
18	DEFLECTOR	13.23	***493.35%***
19	Tip, Breakaway	10.69	***364.74%***
20	Cheekplate, WSPS	17.87	***274.27%***
21	Cheekplate, WSPS	7.07	***239.83%***
22	Cheekplate, WSPS	7.07	***239.83%***

1 of 3

04 . (ii)

Sl #	Part Name	Total Part Weight (in Kgs) OUTPUT (b)	% Wastage Recovery f=%(e/b)
23	BREAKAWAY TIP, SHORT	1.94	***785.36%***
24	Deflector, Upper Cutter	20.49	***455.48%***
25	DEFLECTOR	3.84	***294.68%***
26	DEFLECTOR	47.99	***297.03%***
27	TIP, REMOVABLE	7.14	***282.63%***
28	DEFLECTOR, UPPER CUTTER	7.49	***304.30%***
29	TIP, DEFLECTOR	15.63	***294.32%***
30	Cheekplate, WSPS	5.27	***326.20%***
31	DEFLECTOR, LOWER CUTTER	5.92	***550.28%***
32	DEFLECTOR, UPPER CUTTER	15.97	***667.70%***
33	Cheekplate, WSPS	5.27	***326.20%***
34	BREAKAWAY TIP	3.36	***292.29%***
35	DEFLECTOR	5.99	***718.34%***
36	FILLER	0.87	***419.74%***
37	DEFLECTOR	3.29	***457.12%***
38	CHEEKPLATE	53.59	***276.83%***
39	STEP EXTENTION, WSPS	123.42	***697.69%***
40	Cutter Body, Upper	176.83	***231.55%***
41	Cutter Body, Upper	50.52	***231.55%***
42	Cutter Body, Lower	50.30	***232.97%***
43	Cutter Body, Upper	21.36	***249.47%***

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04 (iii)

Sl #	Part Name	Total Part Weight (in Kgs) OUTPUT (b)	% Wastage Recovery f=%(e/b)
44	Intercostal Aft	7.72	***422.83%***
45	Bracket, WSPS	2.86	***1145.42%***
46	Mirror Strut, WSPS	4.08	***1076.24%***
47	BREAKAWAY TIP, LONG	61.68	***319.71%***
48	Angle, Upper Cutter Assy	25.93	***557.30%***
49	Angle, Upper Cutter Assy	25.93	***557.30%***
50	Deflector, WSPS	8.86	***1870.07%***
51	L.H. Cheekplate, Gun Def	10.45	***1139.14%***
52	R.H. Cheekplate, Gun Def	10.45	***1139.14%***
53	CUTTER BODY	17.09	***249.51%***
54	ANGLE, MOUNTING-LWR CUT'R	4.15	***976.02%***
55	ANGLE, MOUNTING-LWR CUT'R	4.15	***976.02%***
56	BRACKET	0.30	***1919.87%***
57	BRACKET	0.30	***1919.87%***
58	Deflector, Wiper	24.51	***1613.81%***
59	Deflector, Wiper, WSPS	11.86	***1742.12%***
60	Deflector, Wiper, WSPS	11.86	***1742.12%***
61	SPLICE PLATE	4.04	***229.03%***
62	L/G JOINT DEFLECTOR	27.41	***133.68%***
63	LINK/ 65-50856-5	63.00	***167.98%***
64	**PIN**	124.80	***541.60%***
65	Bracket Machined	191.45	***358.94%***

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File No.P-47011/100/2019-TSW

(10) S.No 7

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग संवर्धन और आंतरिक व्यापार विभाग

Government of India

Ministry of Commerce & Industry

Department for promotion of Industry & Internal Trade

(Technical Support Section)

****

Subject: - M/s BGR Energy Systems Ltd AA No.0410163001 dated 19.04.2017
Reference: - DGFT ID No.01/80/050/00767/AM19/DES-1/1463 dated 06.09.2019.

With reference to the above, the undersigned is directed to say that the the instant AA may be ratified as under:

1. Net empty weights of export item at Sl.No. 1 to 3 may be specified as 240 MT, 180 MT and 340 MT respectively.
2. Quantities of import items at Sl.No. 1, 2, 4, 6 to 10 may be allowed on net to net basis with accountability clause.
3. Word relevant may be prefixed with the description of import items at Sl.No. 3 and 5.
4. Quantity of import item at Sl.No. 3 may be allowed as 1.02 Kgs/Kg. content in the export items.
5. Quantity of import item at Sl.No. 5 may be allowed as 1.05 Kgs./Kg content in the export items.

Norms Committee may rake a view

21-12-19

S.K.Jain
(Development Officer)
Tel:- 23063166

DGFT(Shri Pranav Upadhyay, Asstt. Director, DES-I)
U.O.NO. P-47011/100/2019-TSW dated. 21.10.2019

AA No 0710113468 Dated:21.06.2018

SL. No.	Raw Material	Import allowed (kg)	% Wastage
1	Aluminium Alloy Plate / Block	27523.36	**487.21%**
2	Aluminium Alloy Forging	90.04	**167.98%**
3	Aluminium Alloy Round Bar	432.61	**11.21%**
4	Alloy Steel Bar	1106.49	**485.44%**

Export item details annexed

Sno	Part Name	Qty	Total Part Weight (in Kgs)
1	CHEEKPLATE	50	10.72
2	CHEEKPLATE	50	10.72
3	CHEEKPLATE	50	14.10
4	CHEEKPLATE	50	10.72
5	DEFLECTOR	50	13.55
6	DEFLECTOR	50	32.32
7	DEFLECTOR, LWR CUTTER	25	8.56
8	DEFLECTOR	50	55.79
9	BREAKAWAY TIP	20	17.67
10	BREAKAWAY TIP, SHORT	50	3.89
11	DEFLECTOR	50	16.00
12	DEFLECTOR, LOWER CUTTER	5	2.96
13	BREAKAWAY TIP	15	2.52
14	STEP EXTENTION, WSPS	50	19.97
15	Cutter Body, Upper	100	50.52
16	Angle, Upper Cutter Assy	100	17.28
17	Angle, Upper Cutter Assy	100	17.28
18	CUTTER BODY	20	8.54
19	Deflector, Wiper, WSPS	7	5.53
20	Deflector, Wiper, WSPS	7	5.53
21	CHEEKPLATE, LOWER RH	50	12.96
22	CHEEKPLATE	50	12.94
23	L/G JOINT DEFLECTOR	50	4.57
24	ANGLE R.H	50	7.24
25	ANGLE	50	7.24
26	DEFLECTOR	40	25.82
27	CUTTER BODY , LOWER CUTTER	20	14.15
28	CHEEKPLATE	25	6.92
29	CHEEKPLATE	25	6.92
30	CHEEKPLATE, LOWER	40	10.75
31	BACKING PLATE M/C	140	351.89
32	DOOR M/C RIB 3	140	463.18
33	BRACKET	70	3.61
34	BRACKET	70	4.06

35	DOOR	140	280.54
36	BACKING PLATE	70	7.01
37	MACHINED BRACKET	140	46.62
38	BTM WEB STRAP TYPE 1	369	318.13
39	BTM WEB STRAP TYPE 2	404	383.58
40	BTM WEB STRAP TYPE 3	139	191.75
41	BTM FLANGE STRAP TYPE 1	357	317.09
42	BTM FLANGE STRAP TYPE 2	393	440.73
43	BTM FLANGE STRAP TYPE 3	139	274.54
44	LWR STGR WEB STRAP	348	364.81
45	LWR STGR WEB STRAP	50	51.85
46	BTM STGR STRAP TYPE 1	73	54.54
47	BTM STGR STRAP TYPE 1	73	54.54
48	BTM STGR STRAP TYPE 2	14	11.22
49	BTM STGR STRAP TYPE 2	15	12.02
50	BTM STGR STRAP TYPE 3	40	42.43
51	BTM STGR STRAP TYPE 3	40	42.43
52	BTM STGR STRAP TYPE 3A	20	17.20
53	BTM STGR STRAP TYPE 3A	20	17.20
54	BTM STGR STRAP TYPE 4	80	78.41
55	BTM STGR STRAP TYPE 4	80	78.41
56	BTM STGR STRAP TYPE 4A	40	39.09
57	BTM STGR STRAP TYPE 4A	40	39.09
58	BTM STGR STRAP TYPE 5	50	53.18
59	BTM STGR STRAP TYPE 5	50	53.18
60	BTM STGR STRAP TYPE 5A	60	63.64
61	BTM STGR STRAP TYPE 5A	60	63.64
62	BTM STGR STRAP TYPE 6	16	16.90
63	BTM STGR STRAP TYPE 6	16	16.90
64	LINK/ 65-50856-5	800	33.60
65	Strut	250	50.00
66	Strut	1000	270.00
67	Strut	250	62.50
68	Sleeve	750	1.49
69	Spacer	1200	5.02
70	ROD END	1400	189.00

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Manual 322 14/80 AM20

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s ISGEC Heavy Engineering Ltd -A.A.No. 0510405282 dated 10.01.2018
Reference: - DGFT ID No. 01/80/050/00368/AM18/DES-1

With reference to the above, the undersigned is directed to say that the following modification may be done in the earlier ratified norms:

1. Condition of adding drawing number to export item's description may be removed from the earlier ratified norms.
2. Quantity of import item at Sl.No.1 may be allowed as 2895Kgs inclusive of 4.17% wastage as claimed by the firm.
3. Condition of suffixing word "ROUGH" may be removed from the import item at Sl.No.2 in the earlier ratified norms. Quantity of import item at Sl.No.2 may be allowed as 266Kgs (2Nos) inclusive of 4.17% wastage as requested by the firm.
4. Quantity of import item at Sl.No.5 may be allowed as 133.3Kgs (58Nos) inclusive of 2% wastage.
5. Quantity of import item at Sl.No.7 may be allowed as 6960Kgs (5Nos) after taking 20% recovery from the scrap.

Norms Committee may take a view.

(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/60/2019-TSW dated 28 .10.2019